

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6509
ANSWERED ON:05.05.2010
CVC ADVISE FOR PROSECUTION OF OFFICERS
Patel Shri Bal Kumar

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether Central Vigilance Commission (CVC) has advised Department of Personnel and Training (DoPT) to prosecute an IAS officer of Uttar Pradesh Cadre;
- (b) if so, whether the investigation made by the CBI had prima-facie established the misconduct/conspiracy of the officer; and
- (c) if so, the reasons for not granting permission to prosecute the officer?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs (SHRI PRITHVIRAJ CHAVAN)

(a): A case relating to 1988 batch officer of the Indian Administrative Service of the Uttar Pradesh cadre was received in March, 2009. The Central Vigilance Commission was of the view that the case was not fit for sanction of prosecution of the officer.

(b) & (c) : The investigation made by the Central Bureau of Investigation could not prima facie establish the misconduct/conspiracy of the officer in the said matter and after due consultation with the Central Vigilance Commission, the sanction for prosecution was denied in the said case.